

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 121/TL/2012

Sub: Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Nagapattinm-Madhugiri Transmission Company Limited.

Date of hearing : 8.8.2013

Coram : Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : POWERGRID NM TRANSMISSION LIMITED (PNTL)

Respondents : IL & FS Tamil Nadu Power Company Limited (ITPCL),
Chennai

Parties present : Shri M.G.Ramchandran, Advocate for the petitioner
Shri U.K.Tyagi, PNTL
Shri B.Vamsi, NPTL
Shri S.T.Thomas, NPTL
Shri Piyush Joshi, Advocate, ITPCL
Ms.Sumiti Yadava, Advocate, ITPCL
Shri Hazig Beg, ITPCL
Shri S.C.Misra, ITPCL

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's direction, information has already been filed on 5.8.2013. Learned counsel for the petitioner requested to issue order in the petition at the earliest as the petitioner is in the process of issuing tender for some packages. Learned counsel for the petitioner further submitted that the petitioner is committed for execution of the project.

2. The representative of CTU submitted that the contingency plan of action envisaged to evacuate the power in case of delay in execution of the project has already been filed. The representative of CTU further submitted that the evacuation would be done through LILO of 400 kV Neyveli-Trichy D/C transmission line and the issue has also taken up with CEA.

3. The representative of ITPCL submitted that contingency plan submitted by the CTU is not adequate to evacuate of power and requested the Commission to dispose of the petition at the earliest. The representative of ITPCL further submitted that CTU in its reply has submitted that the arrangement is only for contingency and firm commitment for evacuation of power cannot be given.

4. The Commission observed that CTU should make adequate arrangement for evacuation of power from the generation station during the execution of the transmission project.

5. The Commission further observed that vide order dated 20.6.2013, the petitioner was directed to go ahead with the execution of the transmission project and try to draw upon its vast experience in order to execute the project in the shortest possible time frame. The Commission directed the petitioner to comply with said directions without linking the same to the petitioner's request for cost and time overrun which is under consideration of the Commission.

6. The Commission directed CEA to ensure that evacuation plan is adequate and file its submission on or before 30.8.2013.

7. The Commission reserved order in the petition.

By Order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**